

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

6) C.P.(IB)-1057(MB)/2020

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **18.02.2021**.

NAME OF THE PARTIES: Ashok Deorah HUF
V/s.
AYG Reality Private Limited

SECTION: 7 of Insolvency and Bankruptcy Code, 2016.

ORDER

1. Both sides present.
2. Counsel for the Petitioner submits that they have received the entire amount due as claimed in the petition and hence seeks to withdraw the Petition. However, he further submits that TDS Certificate may be furnished by the Corporate Debtor upon the payment of TDS.
3. Petition is **dismissed** as not pressed.

SD/-
CHANDRA BHAN SINGH
Member (Technical)
Date : 18.02.2021

SD/-
SUCHITRA KANUPARTHI
Member (Judicial)

/n/